

Government of Jammu and Kashmir
Home Department
Civil Secretariat, Srinagar.

Notification

Srinagar, the 7th of October, 2021

S.O 343 .-Whereas, vide notification SRO-297 dated 10th of August, 2007. Additional District and Sessions Judge, Jammu. was appointed as arbitrator for making the award for payment of compensation in respect of land measuring 374 Kanals and 05 Marlas. situated at Village Deeli. Tehsil and District Jammu: and,

Whereas, the Arbitration proceedings were not completed within the stipulated period and on the request of the Arbitrator. the time to complete the proceedings was extended from time to time. the previous extension having been granted vide notification SRO-452 dated 16th of July, 2019. in terms of which the time for making the award was extended by a further period of four months w.e.f.16.07.2019; and.

Whereas, the Arbitrator in terms of communication No. 08/ADJJ dated 06.02.2020. sought four months further extension of time for giving his findings: and,

Whereas, on further examination of the matter, it has been decided to accept the recommendation of the Arbitrator regarding grant of extension in time for making the award.

Now, therefore, in exercise of the powers conferred under sub rule (1) of Rule 10 of the Jammu and Kashmir Requisitioning and Acquisition of Immovable Property Rules, 1969, the Government hereby direct that the time for making the award shall and shall always be deemed to have been extended by a further period of four months w.e.f the date of issuance of this notification.

By order of the Government of Jammu and Kashmir.


(Rashid Raina) KAS

Under Secretary to the Government.

No. HOME-LA/50/2021-05-HOME (CC No.18429)

Dated: 07.10.2021

Copy to the:

1. Principal Secretary to the Government, Revenue Department.
2. Principal Secretary to the Hon'ble Lt. Governor.

3. Joint Secretary (JKL), Ministry of Home Affairs, Gol.
4. Secretary to the Government, Department of Law Justice and Parliamentary Affairs (w.7.s.c).
5. Divisional Commissioner, Jammu.
6. Director, Archaeology, Archives and Museums, J&K.
7. Principal Director, Defence Estates, Northern Command, Satwari, J&K Jammu.
8. Deputy Commissioner, Jammu. He is requested to ensure that the Government is dully represented and also to monitor for expeditious proceedings and in no case that adjournment shall be for more than a week.
9. Private Secretary to the Chief Secretary, J&K.
10. Private. Secretary to the Principal Secretary (Home).
11. I/c Website, Home Department.
12. Government order/Stock file... (w.2.s.c).

Copy also to the:

1. Mr. Raman Sharma, Ld. AAG, Jammu, with the request to conduct the proceedings in the matter on behalf of the UT of J&K before the Arbitrator.
2. Principal Director Estates, Northern Command, Satwari, J&K, Jammu.
3. Defence Estates Officer, Jammu.

